

[Shri Satya Narayan Sinha]

(7) Supplementary Statement No. XXIV. First Session, 1952 of the Lok Sabha. [See Appendix VII, annexure No. 7]

(8) Statement No. III (Suggestions) Fifth Session, 1953 of the Lok Sabha. [See Appendix VII, annexure No. 8]

**NOTIFICATION UNDER CENTRAL EXCISES AND SALT ACT.**

**The Minister of Revenue and Civil Expenditure (Shri M. C. Shah):** I beg to lay on the Table a copy of the Central Excises Notification No. 49 dated the 29th November 1954, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. S-497/54.]

**BALANCE-SHEETS AND AUDIT REPORTS OF DELHI ROAD TRANSPORT AUTHORITY**

**The Deputy Minister of Railways and Transport (Shri Alagesan):** I beg to lay on the Table a copy of each of the following papers under sub-section (3) of section 38 of the Delhi Road Transport Authority Act, 1950:

(1) Balance Sheets of the Delhi Road Transport Authority for the years 1951-52 and 1952-53.

(2) Profit and Loss Accounts of the Authority for the years 1951-52 and 1952-53.

(3) Financial Review by the General Manager, Delhi Transport Service on the accounts for the years 1951-52 and 1952-53.

(4) Audit Reports on the Annual Accounts of the Authority for the years 1951-52 and 1952-53, together with the replies of the Authority to the audit objections.

[Placed in Library. See No. S-495/54.]

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

**EIGHTEENTH REPORT**

**Shri Aitekar (North Satara):** I beg to present the Eighteenth Report of the Committee on Private Members' Bills and Resolutions.

**BUSINESS OF THE HOUSE**

**ORDER OF GOVERNMENT BUSINESS**

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** I am glad to see that the House is disposing of legislative business at a quicker pace than was contemplated in the Allocation of Time Order. There is already a saving of about two hours on the agreed schedule, and I anticipate that there might be a further saving of time. I stated yesterday, with your permission, that Government propose to bring forward the Tea (Amendment) Bill, as passed by the Rajya Sabha, for consideration and passing by this House in order to utilise the balance of unallocated time. As more time yet is likely to be available for legislative business, Government propose to bring forward a Bill to amend the Delimitation Commission Act, 1952, for introduction, consideration and passing during the current Session. This Bill would be given preference over the Tea (Amendment) Bill in view of its importance and urgency. I am aware that this Bill was not mentioned in the list of probable business for the Session. But owing to certain developments, it is considered essential to amend the Delimitation Commission Act of 1952. The Bill is designed to enable the Delimitation Commission to re-determine certain census figures of population of Scheduled Castes and Tribes before making final delimitation orders for certain States in respect of reserved seats. There has, unfortunately, been a certain amount of confusion in census figures, for Scheduled Castes in some States, and consequently, the figures, as originally published in the Census Tables, have had to be corrected. It is necessary, therefore, to make a suitable amendment immediately of the Delimitation Commission Act authorising the Commission to take revised census figures into account wherever necessary. I would like to crave the indulgence of this House for the consideration and passing of this Bill in this Session.